

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Dr.Pramod Deo, Chairperson**
- 2. Shri S.Jayaraman, Member**
- 3. Shri V.S.Verma, Member**

Petition No. 5/2004

In the matter of

Grant of licence for inter-State trading in electricity to Lanco Electric Utility Limited, Hyderabad.

And in the matter of

Lanco Electric Utility Limited, Hyderabad.

And in the matter of

LANCO Power Trading Limited, Hyderabad.

ORDER

Based on an application made under sub-section (1) of Section 15 of the Electricity Act, 2003 (the Act), Lanco Electric Utility Limited, Hyderabad (the licensee) was on 23.7.2004 granted licence as a category `A` electricity trader for trading in whole of India, except the State of Jammu and Kashmir subject to the terms and conditions contained in the licence. Subsequently, on the request of licensee, the licence granted was upgraded as Category `F` vide letter dated 25.1.2006. Consequent to the notification of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations 2009, the Category `F` licence granted to the licensee was re-categorised as Category `I`.

2. The licensee vide its affidavit dated 19.12.2009 has informed that the name of the company has been changed from Lanco Electric Utility Limited to LANCO Power Trading Limited with effect from 14.12.2009. The certificate of

change of name from the Lanco Electric Utility Limited to LANCO Power Trading Limited dated 14.12.2009 issued by Registrar of Companies, Andhra Pradesh has been placed on record along with the affidavit.

3. Consequent to issue of certificate by the Registrar of Companies, Andhra Pradesh, as noted above, we direct that in the Commission's records, name of the licensee be changed from "Lanco Electric Utility Limited" to "LANCO Power Trading Limited" and an endorsement to that effect be made by Secretary of the Commission on the licence certificate already issued on 23.7.2004 in favour of Lanco Electric Utility Limited.

4. A copy of this order be sent to the Central Government in Ministry of Power and CEA in terms of sub-section (7) of Section 15 of the Act for their information and record.

Sd/-
(V.S.VERMA)
MEMBER

sd/-
(S.JAYARAMAN)
MEMBER

sd/-
(DR. PRAMOD DEO)
CHAIRPERSON

New Delhi dated the 5th January 2010